

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH  
CIRCUIT COURT SITTINGS: BILASPUR

Original Application No.890 of 2005

Bilaspur, this the 6th day of March, 2006

Hon'ble Shri Justice B.Panigrahi, Chairman  
Hon'ble Shri Shankar Prasad, Admnv.Member

Krishna Kant Tiwari, S/o late Shri Prem Ram Tiwari,  
Primary Teacher, Kendriya Vidyalaya,  
Bilaspur (C.G.)

- APPLICANT

(Applicant in person)

Versus

1. Kendriya Vidyalaya Sangathan,  
18, Institutional Area, Shaheed Jeet  
Singh Marg, New Delhi-16,  
Through : its Chairman.

2. Asstt.Commissioner, Kendriya Vidyalaya  
Sangathan/ Administrative Officer,  
Kendriya Vidyalaya Sangathan, Regional Office,  
G.C.F., Jabalpur (M.P.)

- RESPONDENTS

ORDER (Oral)

By Justice B.Panigrahi, Chairman.-

In this case, the applicant has claimed TA & DA on the eve of his transfer at his own request, But from the letter dated 28.4.2001 it appears that the employees/<sup>& others than Principal &</sup>who are transferred at their own request will not be entitled to transfer benefits.

2. Applicant Krishna Kant Tiwari, who is present in person, has submitted that the department has communicated in writing that they shall pay him his TA & DA even on request transfer, but that letter is not on the file. Be that as it may, if such a letter has been communicated by the respondents to the applicant, they shall consider the same and pay TA & DA, if it is admissible as per rules.

3. With the above observation, the application is disposed of at the admission stage. *NO costs*

*Sr*  
(Shankar Prasad)  
Administrative Member

*B Panigrahi*  
(B.Panigrahi)  
Chairman